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O.A. No. 736 of 2011

Pitambar.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 01.11.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. By filing the present O.A., the applicant has made following prayers:

"To direct the Respondents to revised pay of the applicant in PB- Rs. 5200- 20200/- with GP- Rs. 1800/- w.e.f. 01.01.2006 and pay the differential arrear salary, leave salary, DCRG, Commuted value of pension, and pension with 12% interest."

3. Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed representation vide Annexure-A/5 dated 22.01.2011 before Respondent No.2 with copy to Respondent No.4, which is still pending.

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4. Having heard Ld. Counsel for the parties, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the representation. As agreed to by the Ld. Counsel for the parties, we direct Respondent No. 4 to consider the representation and pass a reasoned order within 60 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent Nos. 2 and 4 by "Speed Post" at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the cost by 02.11.2011.

7. Free copies of this order be handed over to the Ld. Counsel appearing for the parties.

Alex
MEMBER(Judl.)

Chintu
MEMBER(Admn.)